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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 505/2017

ANGELIQUE INTERNATIONAL LTD. Plaintiff

Through Mr. R.K. Sanghi and Mr. Satyendra Kumar, Advocates

versus

SALMA DAM JOINT VENTURE (SDJV) & ORS Defendants Through Ms. Prity Sharma, Advocate for Defendant nos. 1 and 2 Mr. Vineet Dwivedi, Advocate for Defendant no.3 Mr. Rajinder Wali, Advocate for Defendant no.4

CORAM: SH. RAKESH KUMAR (DHJS), JOINT REGISTRAR (JUDICIAL)

% <u>ORDER</u> 04.07.2018

IA No. 8457/2018 (application filed by plaintiff u/S 151 CPC for condonation of delay in filing the reply on behalf of plaintiff to the application for condonation of delay in refiling the written statement by defendant no.1 and defendant no.2 u/S 151 CPC)

Time sought by defendant nos. 1 and 2 for filing reply to the application.

Heard. Allowed.

Be filed within two weeks from today with advance copy to plaintiff.

IA No. 8458/2018 (application filed by plaintiff u/S 151 CPC for condonation of delay on behalf of plaintiff to the written statement filed by defendant no.4/ Punjab National Bank)

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AND

IA No. 8459/2018 (application filed by plaintiff u/S 151 CPC for condonation of delay in filing the replication on behalf of plaintiff to the written statement filed by defendant no.3 (WAPCOS))

Replication to written statement of defendant nos. 3 and 4 had also filed. Copy supplied which is not disputed.

Ld. counsels for defendant nos. 3 and 4 submit that they have no objection, in case replication to written statement of defendant nos. 3 and are taken on record. Accordingly, same are taken on record. Applications for condonation of delay, having been filed by plaintiff, in filing replication is become infructous, accordingly, both IAs stand disposed off.

IA No. 8456/2018 (application filed by plaintiff u/S 151 CPC for condonation of delay in filing the reply to application u/O VII Rule 11 r/w Section 151 CPC)

Ld. counsel for plaintiff seeks time to file reply to the application. Heard. Allowed.

Reply, if any, be filed within two weeks from today with advance copy to defendant nos. 1 and 2.

IA No. 13460/2017 (application filed by defendant nos. 1 and 2 for condonation fo delay in refiling written statement)

Reply to the application for condonation of delay in filing written statement of defendant nos. 1 and 2 stated to be filed. Copy already stated to

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be supplied. Not disputed.

Part arguments heard.

Put up for remaining arguments on the application on 16th August, 2018.

CS(COMM) No. 505/2017

Steps not taken for service of summons to the defendant no.5. Be taken in terms of previous order for the next date of hearing.

Put up for further proceedings on 12^{th} November, 2018 and for arguments on application for condonation of delay in filing written statement of defendant nos. 1 and 2 on 16^{th} August, 2018.

RAKESH KUMAR (DHJS) JOINT REGISTRAR (JUDICIAL)

JULY 04, 2018 savita